

other ancillary matters in connection with the railway finance and general finance, which was presented to Parliament on 23rd February, 1988."

The motion was adopted.

MR. CHAIRMAN : I shall now put all the cut motions moved to the Demands for Grants (Railways) for 1988-89 to vote together, unless any hon. Member desires that any of his cut motions may be put separately.

All the cut motions were put and negatived

MR. CHAIRMAN : I shall now put the Demands for Grants (Railways) for 1988-89 to vote.

The question is :

"That the respective sums not exceeding the amounts shown in the third column of the order paper be granted to the President of India out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 1989, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 16."

The motion was adopted.

MR. CHAIRMAN : I shall now put the Supplementary Demands for Grants (Railways) for 1987-88 to vote.

The question is :

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1988, in respect of the following Demands entered in second column thereof :

Demands Nos. 1, 3 to 14 and 16.

The motion was adopted.

MR. CHAIRMAN : I shall now put the Demands for Excess Grants (Railways) for 1985-86 to vote.

The question is :

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended on 31st day of March, 1986, in respect of the following Demands entered in the second column thereof :

Demands Nos. 4 to 13, 15 and 16.

The motion was adopted.

16.50 hrs.

APPROPRIATION (RAILWAYS) BILL,  
1988\*

[English]

MR. CHAIRMAN : Appropriation (Railways) Bill for introduction, consideration and passing. Shri Madhav Rao Scindia.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89 for the purpose of Railways.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89 for the purposes of Railways."

The motion was adopted.

MR. CHAIRMAN : The Ministers may now introduce the Bill.

SHRI MADHAVRAO SCINDIA : I introduce† the Bill.

MR. CHAIRMAN : The Minister may now move for consideration of the Bill.

SHRI MADHAVRAO SCINDIA : I beg to move† :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89 for the purpose of Railways, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. CHAIRMAN : The question is :

"That clause 1, Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN : The Minister may now move that the Bill be passed,

SHRI MADHAVRAO SCINDIA : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

16.51 hrs.

APPROPRIATION (RAILWAYS) NO. 2  
BILL, 1988\*

[English]

MR. CHAIRMAN : The Minister may move for leave to introduce No. 2 Bill.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88 for the purposes of Railways.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88 for the purposes of Railways."

The motion was adopted.

MR. CHAIRMAN : The Minister may now introduce the Bill.

SHRI MADHAVRAO SCINDIA : I introduce† the Bill.

MR. CHAIRMAN : The Minister may now move for consideration of the Bill.

SHRI MADHAVRAO SCINDIA : I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88 for the purposes

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 21.3.1988.

†Introduced/moved with the recommendation of the President.